

No.L-11017/1/2009-Jus.
Government of India
Ministry of Law and Justice
(Department of Justice)

.....
Jaisalmer House, Mansingh Road,
New Delhi-11, the 12th September, 2012.

To

The Secretary General,
Supreme Court of India,
New Delhi.

The Registrar Generals,
All High Courts.

Subject :- The High Court Judges (Travelling Allowance) Amendment
Rules, 2011 and the Supreme Court Judges (Travelling
Allowance) Amendment Rules, 2011.

Sir,

In continuation of this Department's letter of even number dated 5th July, 2012 on the subject captioned above, it is further clarified that the Department of Expenditure O.M. No.19030/3/2008-E.IV dated 22.01.2009 would not be applicable per se to the Judges of the High Courts and the Supreme Court, if the Judges were to opt for pre-revised DA rates. However, on the analogy of this O.M. dated 22.01.2009, Judges of the High Courts and the Supreme Court can avail the option of pre-revised daily allowance (DA) rates, as were applicable to them prior to formulation of the High Court Judges (TA) Amendment Rules, 2011 and the Supreme Court Judges (TA) Amendment Rules, 2011 respectively provided the Judges avail of this option as a complete package for a particular official tour as per pre-revised rates applicable to them and not by taking part of both pre-revised and revised DA orders, applicable to them.

2. Thus, for example, if a Supreme Court/High Court Judge opts for pre-revised DA rates on the analogy of Department of Expenditure O.M. No.19030/3/2008-E.IV dated 22.01.2009, then in accordance with the rates prior to amendments made to Supreme Court Judges/High Courts Judges TA Rules in 2011, he/she will be entitled to Rs.600/- or Rs.1000/- as a total Daily Allowance, depending upon the city visited.

Yours faithfully,



(Y.M. Pande)

Deputy Secretary to the Govt. of India
Tel. No.23072135

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Copy to :-

1. The Chief Secretary, All States/Govt. of NCT of Delhi and Chandigarh Administration.
2. Accountant Generals of all State Governments/UTs.
3. The Pay and Accounts Officer, Supreme Court of India, New Delhi.
4. The Pay and Accounts Officer No.XIV, Government of NCT of Delhi, Fire Station Building, Shanker Road, New Delhi.
5. O/o Comptroller & Auditor General of India, Pocket 9, Deendayal Upadhyay Marg, New Delhi-110 124.
6. O/o Chief Election Commissioner, Nirvachan Sadan, New Delhi.
7. Central Administrative Tribunal, Principal Bench, 61/35, Copernicus Marg, New Delhi.
8. The Ministry of Finance, D/o Expenditure (E.IV. Branch), North Block, New Delhi - w.r.t. their ID referred to above.
9. Guard File.



(Y.M. Pande)

Deputy Secretary to the Govt. of India